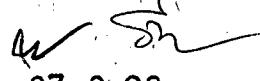


27-2-92

SPM&AVH

Mr. Rajendran Nair/Mr. Ramakumar through proxy
 SCGSC through proxy/Ajith Narayanan ACGSC

Heard. M.P. allowed. Counter affidavit
 mentioned therein will be relevant for this case also.
 Heard in Part. List for further hearing on 28.2.92 (AM).


 27.2.92

28.2.92 (counsel as above)

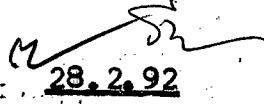
SPM&AVH

We have heard the arguments of the learned
 counsel for both the parties. In the interest of justice
 and considering that a vital question in all these
 cases are involved we have admitted all the application
 and condone the delay if there has been in any one
 of them. In certain cases we are told that repre-
 sentations are not been filed. Considering that the
 issues involved are identical we need not delay the
 matters in this applications by going through the
 formality of requiring applicants to file a representation especially
 when identical applications are pending before us.

Accordingly the objection regarding non-
 submission of representation is also overruled.

JUDGMENT ON 31.3.92

(AVH)


 28.2.92
21-4-92SPM & AVH

Avh:slc

Orders pronounced to open
 court.


21-4-92

FO issued
 FILED
 NO 2015